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55

OF 1990

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H	1	29-1-90	Per T.O.
	2-3	<u>6-3-90</u>	Judgment by Hon'ble Mr. A Shri P.S. Chaudhuri & Hon'ble Mr. (S) Shri A V Handasam (O.A. is disposed of) List of Index enclosed
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	3	2-4-90	Forwarding copy of Judgment at 6-3-90 send to the Applicant & Reg No-1
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[PO covered back 50] 804

Part II

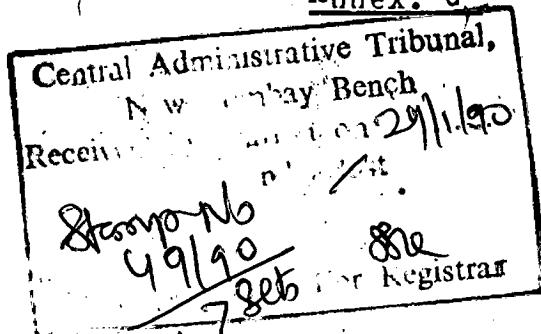
APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNALS ACT, 1985

Shri Gokul Chandra)
Son of Narayan Chandra)
Sarangi) ... Applicant
V/s.
Union of India & Others) Respondents.

I N D E X

Part II

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DB.

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Orders of direction &
Registrar's Orders

Tribunal's orders

Staonp No 49/90

Per Tribunal

fixed for Admonition -
hearing on 6/3/90

Noted

S. D. Saonam
Director of
Prisons

6/29/90
Copy Reg.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 55/90
XXXXXX

198

DATE OF DECISION 6.3.1990Shri Gokul Chandra PetitionerShri G.D.Samant Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

The Hon'ble Mr. A.V.Haridasan, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Y

Y

A

(3)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

OA.NO. 55/90

Shri Gokul Chandra

... Applicant

vs.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri
Hon'ble Member (J) Shri A.V.Haridasan

Appearance

Mr.G.D.Samant
Advocate
for the Applicant

ORAL JUDGMENT

Dated: 6.3.1990

(PER: A.V.Haridasan, Member (J))

Heard Mr. G.D.Samant for the applicant. The grievance of the applicant who is working as a Guard Gr.'A' is that the Railway administration has promoted SC candidate in excess of their quota in the post of Mail/Express Guard 'A' Special whereby denying promotion to him. According to him, he is the next person to be promoted to that cadre from ~~the~~ other community. It is the averment of the applicant that the applicant had made a representation in this behalf to the Divisional Railway Manager on 7.1.1990 and another representation to the Divisional Personnel Officer on 8.1.1990. But the applicant has filed this application on 29.1.1990 without giving sufficient time to the authorities concerned to take a decision in the matter. We, therefore, close this application with a direction to the 3rd Respondent, Divisional Railway Manager, South Eastern Railway, Nagpur to dispose of the representation of the applicant dated 7.1.1990 in accordance with law within a period of 2 months from this date. Should the applicant feel aggrieved at the outcome of this representation, he would be at liberty to approach the appropriate forum for the proper relief. There is no order as to costs.


(A.V. HARIDASAN)
MEMBER (J)


(P.S. CHAUDHURI)
MEMBER (A)

(4)

Judgement dt 6.3.90
served on Applicl
on dt 9.4.90

MO
26/4/90

Judgement dt 6.3.90
served on R. No. 2 on
dt. 6.4.90

MO
26/4/90